

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2911
(TO BE ANSWERED ON 16.12.2015)

EFFECTIVE IMPLEMENTATION OF RTI ACT

2911. SHRI RAJESH KUMAR DIWAKER:

Will the PRIME MINISTER be pleased to state:

- (a) whether the RTI Act has not been able to achieve its objectives in providing the information to the applicants;
- (b) if so, the details thereof; and
- (c) the reasons for ineffective implementation of the RTI Act and the measures being taken by the Government for proper and effective implementation of the Act?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): No, Madam. Various measures have been taken by the Government to make the RTI Act achieve its objectives. The Government, inter-alia, taken following steps for proper and effective implementation of the Act:

- i. The Central Government has launched RTI Online portal for online filling of RTI applications on 21.08.2013, including online payment of RTI fee/costs. At present, 463 Central Public Authorities including 175 Indian Missions/Consulate General of India (CGI) abroad are aligned to this portal.
- ii. Capacity building through training of Public Information Officers and First Appellate Authorities, so as to enable them to supply information/dispose of first appeal effectively, resulting into less number of appeals to the Information Commission.
- iii. Awareness Generation/publicity campaign has been carried out through centrally sponsored scheme namely -Improving Transparency and Accountability in Government through Effective Implementation of Right to Information through electronic media in Hindi and regional languages and also through regional and national workshops.
- iv. A number of clarificatory orders has also issued OMs No. 1/18/2007-IR dated 21st September, 2007 and OM No. 1/6/2011-IR dated 15th April, 2013, 10th December, 2013, 22nd September, 2014, 29th June, 2015 and 9th July, 2015 impressing upon the public authorities to disclose maximum information proactively so that citizens need not resort to filling of RTI applications to access information available with the public authorities.
